

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: :BANGALORE

ORIGINAL APPLICATION NO.1226/94

MONDAY, THE THIRTIETH DAY OF JANUARY, 1995

SHRI V.RAMAKRISHNAN. .... MEMBER (A)

SHRI A.N.VUJJANARADHYA. .... MEMBER (J)

Shri Honnegowda,  
 S/o Mooge Gouda,  
 Major, E D M C,  
 Kulegere Branch Post Office,  
 Maddur Taluk,  
 Mandya District. .... Applicant

By Advocate Shri M.S.Purushothama Rao.

Versus

1. Sub-Divisional Inspector (Postal),  
 Malavalli - 571 430  
 Mandya District.

2. The Superintendent of  
 Post Offices,  
 Mandya Division,  
 Mandya.

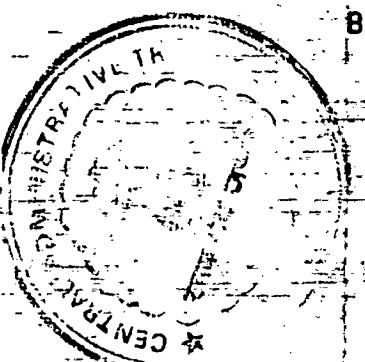
3. The Chief Postmaster General,  
 Karnataka Circle,  
 Bangalore. .... Respondents

By A.C.S.G.C. Shri M.Vasudeva Rao.

## O R D E R S

SHRI A.N.VUJJANARADHYA, MEMBER (J)

The applicant Shri Honnegowda aggrieved by the



72- 6

order of Senior Superintendent of Post Offices (respondent No.2), Mandya Division dated 10th August, 94 terminating his services as Extra Departmental Mail Carrier (EDMC) has made this application. The applicant is continuing in the post in view of the order of stay granted by this Tribunal. The post of EDMC at Kulegere Branch Office in Mandya Division fell vacant as the regular incumbent was selected to group 'D' with effect from 6.9.93. One Ningegowda was appointed provisionally in the said post. The vacancy was notified to the Employment Exchange on 4.9.93 for sponsoring eligible candidates. Accordingly, the Employment Exchange has sponsored two names namely the applicant and the said Ningegowda. Because the Employment Exchange had sponsored only two candidates, a local notification was issued on 9.11.93, <sup>in</sup> persuant to which only one candidate had applied namely Shri G. Motegowda. The first respondent selected the applicant as EDMC since he was unemployed and educated and was residing in the same village, on 1.1.94. Ningegowda addressed a representation to the Director of Postal Services on 6.1.94 alleging that the applicant was selected though he had failed in SSLC and that he was not selected though he fulfilled all the conditions. After considering the representation, it was ordered to rectify the irregularity in the appointment of the said EDMC. In pursuance of the direction the first respondent issued notice to the applicant intimating him of the intention to terminate the

by Employment Exchange whereas one more person had applied for the post of EDMC in pursuance of local notification. The persons whose names were sponsored by the Employment Exchange are the applicant Honnegowda and another person by name Ningegowda. One G. Motegowda had applied in pursuance of local notification. Because G. Motegowda was of a village different from the post village and was not selected, the contentions of the learned counsel for the applicant raised in this regard namely that local notification ought not to have been issued and request for Employment Exchange to sponsor some more names should have been resorted to, will not survive for consideration.

5. From the records made available by the department, it is seen that the applicant Honnegowda, though SSLC failed is from the same village and has produced all the required testimonials and therefore he was selected. In respect of Ningegowda, it is stated that he has passed SSLC and was previously appointed as EDMC with effect from 6.9.94, but he having been employed in MPCS Kothipura cannot be selected. Accordingly, the applicant was selected and appointed as EDMC, Kulegare. Therefore, Ningegowda made a representation before the Director and the matter was examined by SSPD, who made a detailed examination found that Ningegowda was better qualified in as much as he was a person, who has passed SSLC, he was provisionally working in the vacancy and thus, has experience, whereas Honnegowda, the applicant had no experience

services with effect from 22.8.94. The applicant represented to the second respondent on 30.7.94, for which the reply as at Annexure A2 was issued. Aggrieved, the applicant has made this application seeking to quash the order of SDI dated 16.7.94 (Annexure A) and SFO Mandya dated 10.8.94 (Annexure A2).

2. We have heard Shri M.S.Purushothama Rao, the learned counsel for the applicant and Shri M.Vasudeva Rao, the learned standing counsel for the respondents.

3. Shri Purushothama Rao advanced the following contentions:- (a) No reasons have been stated for the termination of service of the applicant, particularly when the selection has been regularly made and there was no irregularity; (b) Applicant was not even heard before passing the impugned order; (c) Issue of local notification was not proper and the application received in pursuance of such notification could not have been considered for selection and if sufficient number of persons were not sponsored, a request ought to have been made to Employment Exchange itself. Shri M.V.Rao

on the other hand contended that selection of applicant was irregular and found by the Reviewing Authority as there was a better qualified candidate available for being appointed and that action to terminate the service of applicant was justified under rule 6 of EO Agents Conduct and Service Rules.

4. We have perused the records made available by the department. The names of two persons were sponsored

and he had failed in SSLC and had made a report.

There was further observation that Ningegowda working in MPCS did not come in the way of appointment as EDMC because it is a part time job and therefore the non selection of Ningegowda and selection of Honne-Gowda is irregular. On receipt of this report, Postmaster General, Bangalore by his communication dated 19.5.94 informed SPO Mandya that the irregularity in the appointment of EDMC, Kulegere Branch Office may be rectified early. Accordingly, SPO Mandya instructed the appointing authority to rectify the irregularity committed in the appointment of EDMC of Kulegere. In pursuance of the said direction the applicant was issued notice vide Annexure A dated 16.7.94 for which, the applicant made representation as at Annexure A1 dated 30.7.94 and after considering the same the impugned order dated 10.8.94 (Annexure A2) came to be issued. The non-selection of Ningegowda on the ground that he was employed in MPCS is found to be improper by the department. Because EDMC is a part time job, the said Ningegowda having been employed in MPCS will not be a bar and on that ground his non-selection will have to be found to be bad. Applicant had failed in SSLC, whereas Ningegowda had passed SSLC and he was provisionally working as EDMC in the vacancy before the applicant came to be appointed such and had gained experience. Such being the case, it is apparent that Ningegowda is better qualified than the applicant and therefore, the selection

-6- (0)

and appointment of a applicant as EDMC, Kulegere is irregular and it is not in accordance with the rules and therefore, it was not sustained. The action of the department is thus justified and we cannot accept the contention of the learned counsel for the applicant that no reasons for the termination of the service of the applicant are stated or that he was not given opportunity before termination. Applicant was in fact issued notice before his services were terminated and thus he was heard. Thus, the contention of the learned counsel will have to be termed as untenable.

ADVOCATE FOR APPLICANT/S  
AS FURNATURE A  
Misc APPLICATION OF SRI/MISS HOMME CROSS

6. Rule 6 of ED Rules can be invoked in such case and under the said rule, the services of an employee, who had not already rendered more than 3 years of continuous service from the date of his appointment is liable for termination by the Appointing Authority at any time without notice. This rule cannot be resorted to or invoked for dealing with specific action of misconduct. Here, there is no allegation of misconduct on the part of the applicant and therefore we have to conclude that the department has decided to terminate the services of the applicant under rule 6 stated above. Consequently, the application lacks merit and we hold that none of the contentions advanced by the applicant is tenable.

7. In the result, the application fails and the same is hereby dismissed without no order as to costs. The interim order of stay is also vacated.

Sd/-

Sd/-

(A. N. VIJJANARADHYA)  
MEMBER (J)

(V. RAMAKRISHNAN)  
MEMBER (A)

TRUE COPY

Section Officer

Central Administrative Tribunal

Bangalore Bench Gaja  
Bangalore

11

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE - 560 033.

Miscellaneous Appln.No.116 of 1995 in Dated: 17 MAR 1995

APPLICATION NO. 1226 of 1994.

APPLICANTS: Sri.Honne Gowda,

V/S.

RESPONDENTS: The Sub-Divisional Inspector(Pestal),  
Malavalli and two others.

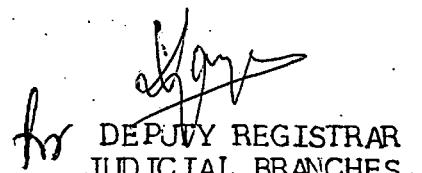
To

1. Sri.M.S.Purushothama Rao, Advocate,  
No.497, Upstairs, Avenue Road,  
Bangalore-560 002.
2. Sri.M.Vasudeva Rao, Addl.Central  
Govt.Standing Counsel,High Court Bldg,  
Bangalore-560 001.

Subject:- Forwarding copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore-38.

---xxx---

Please find enclosed herewith a copy of the Order/  
Stay Order/Interim Order, passed by this Tribunal in the above  
mentioned application(s) on 09-03-1995.

  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

12

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH; ;BANGALORE

MA 116/95

VR(MA)/ANV(MJ)

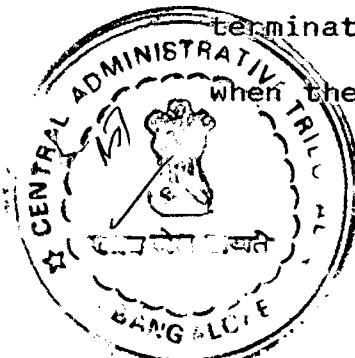
09.3.1995

ORDERS ON M.A.116/95

On 6.3.95 we had directed the department to withdraw the memo dated 2/4.3.95 and to reinstate Shri Honne Gowda with immediate effect. The department had complied with the direction and Shri M.V.Rao, the learned standing counsel tells us that the applicant had been reinstated. He also produces the relevant record to show that the department had passed orders in the file on 28th February, 95 terminating the services of Shri Honnegowda. The post office is situated at some distance from Mandya and while the actual termination took place on 4.3.95 the office was not aware that there is an MA is pending before this Tribunal for stay of our order dated 30.1.95. In view of the position as brought out by the learned standing counsel, no further action is required in the matter of

termination of the services of the applicant on 4.3.95 when the MA had come up before us on 2.3.95.

Contd...2.



(3)

- 1 -

2. In this M.A the applicant prays for stay of our order so that he can approach the Supreme Court, ~~so for~~ <sup>for</sup> ~~the~~ <sup>the</sup> ~~directions~~ that he can continue in the same post. Shri Purushothama Rao tells us that the applicant is taking steps for filing an appeal before the Supreme Court and that he is already in touch with an advocate in Delhi to move the Supreme Court. He also draws our attention to the fact that the Tribunal had granted stay in August, 94 and it had continued till the disposal of the matter finally on 30.1.95. In view of this position, he tells that we may grant about 20 days time for the applicant to move the Supreme Court against our orders. Shri M.V.Rao for the department submits that no statutory provisions are available empowering the Tribunal to grant stay in case where a matter has already been disposed. He also submits that the applicant had not moved this Tribunal seeking stay of the order, when the order was pronounced and the applicant had taken very long time before approaching this Tribunal for stay.

3. We hold that this M.A. is maintainable and keeping in view of the facts of the case and as the prayer is for only for a short date, we direct that Shri Honnegowda's services will not be terminated till 24th March, 1995. If the applicant is not able to produce any direction from the Supreme Court staying

14

- 15 -

our judgement dated 30.1.95 by that date, this direction will automatically stand vacated on 24.3.95. Accordingly M.A.116/95 is allowed.

Sd/-

(A.N.VUJJANARADHYA)

MEMBER (J)

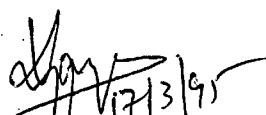
Sd/-

(V.RAMAKRISHNAN)

MEMBER (A)

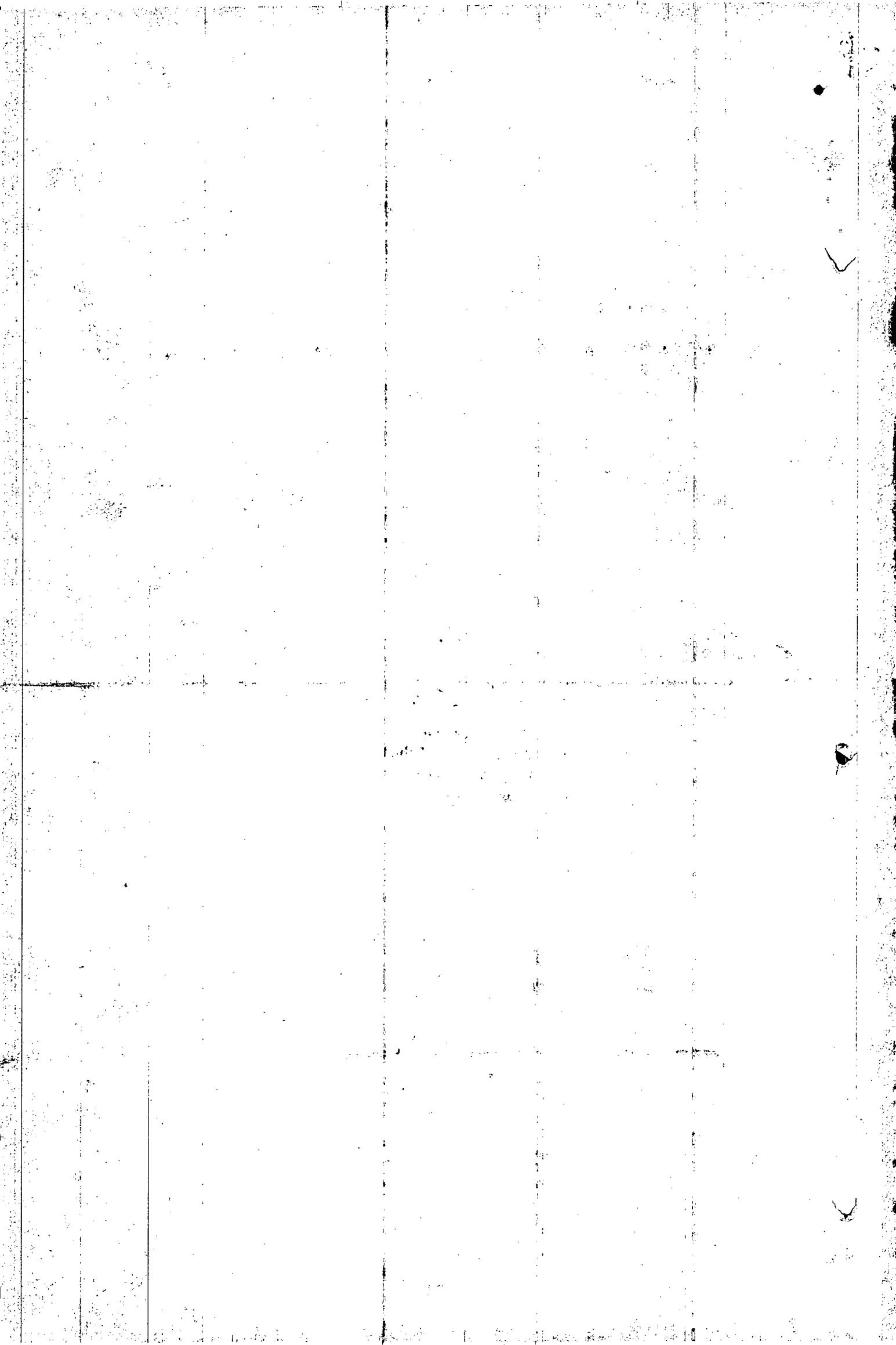


TRUE COPY

  
V17/3/95

Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore

THIS DOCUMENT IS RETAINED  
AS ANNEXURE A ... 2 ... IN THE  
MIS-APPLICATION OF SRI/SMT.      
ADVOCATE FOR APPLICANT/S



15  
Shanth Kumar V. Mahale

ADVOCATE  
SUPREME COURT OF INDIA

OFFICE:  
No. 8, PANKAJ TOWER  
MAYUR VIHAR, PHASE-1  
DELHI-110092  
TEL.:  
RESIDENCE:  
009, SUPREME ENCLAVE  
MAYUR VIHAR PHASE-1  
DELHI-110092  
TEL.: 2251982  
FAX: 2251982

Ref.....

Dated..22.3.1995.

To,  
Mr Jayaraj.D.S.  
Advocate.  
Rangaraj and associates,  
krishna Tower No 4,  
Gandhinagar,  
Bangalore.

Sir,

I have filed SLP of Honnegodda V/S Sub-Divisional Inspector . The matter may come up for preliminary hearing after 2 - 3 weeks time. As and when the matter is listed, I will inform you.

Kindly advise the party to send a sum of Rs.5000/- towards the expenditure and preliminary hearing fees.

With warm regards.

yours sincerely,  
*Padmanabha Mahale*  
for Padmanabha Mahale  
Advocate.

THIS DOCUMENT IS REFERRED  
AS ANNEXURE A..... IN THE  
MISC APPLICATION OF SRI SMT. HON. & POWDER  
ADVOCATE FOR APPLICANT/S

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 3 FEB 1995

APPLICATION NO: 1226 of 1994.

APPLICANTS:- Sri.Honnegouda,Kulegere,Mandy Dist.

V/S.

RESPONDENTS:-The Sub-Divisional Inspector(Postal),  
Malavalli-571430 and others.,

To

1. Sri.M.S.Purushothama Rao, Advocate ,  
No.497, Upstairs, Avenue Road,  
Bangalore-560 002.

2

Sri.M.Vasudeva Rao, Addl.C.G.S.C.  
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.

--xx--

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 30-01-1995.

9  
le

Issued on  
31/01/95

S.P. Venkatesh  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: :BANGALORE

ORIGINAL APPLICATION NO.1226/94

MONDAY, THE THIRTIETH DAY OF JANUARY, 1995

SHRI V.RAMAKRISHNAN.

... MEMBER (A)

SHRI A.N.VUJJANARADHYA.

... MEMBER (J)

Shri Honnagowda,  
S/o Mooge Gowda,  
Major, E D M C,  
Kulegera Branch Post Office,  
Maddur Taluk,  
Mandya District.

... Applicant

By Advocate Shri M.S.Purushothama Rao.

Versus

1. Sub-Divisional Inspector (Postal),  
Malavalli - 571 430  
Mandya District.

2. The Superintendent of  
Post Offices,  
Mandya Division,  
Mandya.

3. The Chief Postmaster General,  
Karnataka Circle,  
Bangalore.

... Respondents

By A.C.S.G.C. Shri M.Vasudeva Rao.

O R D E R S

SHRI A.N.VUJJANARADHYA, MEMBER (J)

The applicant Shri Honnagowda aggrieved by the

... 2/-



order of Senior Superintendent of Post Offices (respondent No.2), Mandya Division dated 10th August, 94 terminating his services as Extra Departmental Mail Carrier (EDMC) has made this application. The applicant is continuing in the post in view of the order of stay granted by this Tribunal. The post of EDMC at Kulesgere Branch Office in Mandya Division fell vacant as the regular incumbent was selected to group 'D' with effect from 6.9.93. One Ningegowda was appointed provisionally in the said post. The vacancy was notified to the Employment Exchange on 4.9.93 for sponsoring eligible candidates. Accordingly, the Employment Exchange has sponsored two names namely the applicant and the said Ningegowda. Because the Employment Exchange had sponsored only two candidates, a local notification was issued on 9.11.93, <sup>A</sup> in pursuance of which only one candidate had applied namely Shri G. Motegowda. The first respondent selected the applicant as EDMC since he was unemployed and educated and was residing in the same village, on 1.1.94. Ningegowda addressed a representation to the Director of Postal Services on 6.1.94 alleging that the applicant was selected though he had failed in SSLC and that he was not selected though he fulfilled all the conditions. After considering the representation, it was ordered to rectify the irregularity in the appointment of the said EDMC. In pursuance of the direction the first respondent issued notice to the applicant intimating him of the intention to terminate the

✓

services with effect from 22.8.94. The applicant represented to the second respondent on 30.7.94, for which the reply as at Annexure A2 was issued. Aggrieved, the applicant has made this application seeking to quash the order of SDI dated 16.7.94 (Annexure A) and SFO Mandya dated 10.8.94 (Annexure A2).

2. We have heard Shri M.S.Purushothama Rao, the learned counsel for the applicant and Shri M.Vasudeva Rao, the learned standing counsel for the respondents.

3. Shri Purushothama Rao advanced the following contentions:- (a) No reasons have been stated for the termination of service of the applicant, particularly when the selection has been regularly made and there was no irregularity; (b) Applicant was not even heard before passing the impugned order; (c) Issue of local notification was not proper and the application received in pursuance of such notification could not have been considered for selection and if sufficient number of persons were not sponsored, a request ought to have been made to Employment Exchange itself. Shri M.V.Rao on the other hand contended that selection of applicant was irregular <sup>as</sup> and found by the Reviewing Authority as there was a better qualified candidate available for being appointed and that action to terminate the service of applicant was justified under rule 6 of ED Agents Conduct and Service Rules.

4. We have perused the records made available by the department. The names of two persons were sponsored



by Employment Exchange whereas one more person had applied for the post of EDMC in pursuance of local notification. The persons whose names were sponsored by the Employment Exchange are the applicant Honnegowda and another person by name Ningegowda. One G. Motegowda had applied in pursuance of local notification. Because G. Motegowda was of a village different from the post village and was not selected, the contentions of the learned counsel for the applicant raised in this regard namely that local notification ought not to have been issued and request for Employment Exchange to sponsor some more names should have been resorted to, will not survive for consideration.

5. From the records made available by the department, it is seen that the applicant Honnegowda, though SSLC failed is from the same village and has produced all the required testimonials and therefore he was selected. In respect of Ningegowda, it is stated that he has passed SSLC and was previously appointed as EDMC with effect from 6.9.94, but he having been employed in MPCS Kothipura cannot be selected. Accordingly, the applicant was selected and appointed as EDMC, Kulegere. Therefore, Ningegowda made a representation before the Director and the matter was examined by SSPO, who made a detailed examination found that Ningegowda was better qualified in as much as he was a person, who has passed SSLC, he was provisionally working in the vacancy and thus, has experience, whereas Honnegowda, the applicant had no experience

*M*

and he had failed in SSLC and had made a report. There was further observation that Ningegowda working in MPCS did not come in the way of appointment as EDMC because it is a part time job and therefore the non selection of Ningegowda and selection of Honne-Gowda is irregular. On receipt of this report, Postmaster General, Bangalore by his communication dated 19.5.94 informed SPO Mandya that the irregularity in the appointment of EDMC, Kulegere Branch Office may be rectified early. Accordingly, SPO Mandya instructed the appointing authority to rectify the irregularity committed in the appointment of EDMC of Kulegere. In pursuance of the said direction the applicant was issued notice vide Annexure A dated 16.7.94 for which, the applicant made representation as at Annexure A1 dated 30.7.94 and after considering the same the impugned order dated 10.8.94 (Annexure A2) came to be issued. The non-selection of Ningegowda on the ground that he was employed in MPCS is found to be improper by the department. Because EDMC is a part time job, the said Ningegowda having been employed in MPCS will not be a bar and on that ground his non-selection will have to be found to be bad. Applicant had failed in SSLC, whereas Ningegowda had passed SSLC and he was provisionally working as EDMC in the vacancy before the applicant came to be appointed such and had gained experience. Such being the case, it is apparent that Ningegowda is better qualified than the applicant and therefore, the selection

and appointment of applicant as EDMC, Kulegere is irregular and it is not in accordance with the rules and therefore, it was not sustained. The action of the department is thus justified and we cannot accept the contention of the learned counsel for the applicant that no reasons for the termination of the service of the applicant are stated or that he was not given opportunity before termination. Applicant was in fact issued notice before his services were terminated and thus he was heard. Thus, the contention of the learned counsel will have to be termed as untenable.

6. Rule 6 of ED Rules can be invoked in such case and under the said rule, the services of an employee, who had not already rendered more than 3 years of continuous service from the date of his appointment is liable for termination by the Appointing Authority at any time without notice. This rule cannot be resorted to or invoked for dealing with specific action of misconduct. Here, there is no allegation of misconduct on the part of the applicant and therefore we have to conclude that the department has decided to terminate the services of the applicant under rule 6 stated above. Consequently, the application lacks merit and we hold that none of the contentions advanced by the applicant is tenable.

7. In the result, the application fails and the same is hereby dismissed without no order as to costs.

*S.P. Paonikar* The interim order of stay is also vacated.

TRUE COPY

*S.P. Paonikar*  
Section Officer

Central Administrative Tribunal

Bangalore Bench  
Bangalore

*Sdt-*  
(A.N.VUJJANARADHYA)  
MEMBER (J)

*Sdt-*  
(V.RAMAKRISHNAN)  
MEMBER (A)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE - 560 033.

Miscellaneous Appln.No.116 of 1995 in Dated: 17 MAR 1995

APPLICATION NO. 1226 of 1994.

APPLICANTS: Sri.Honne Gowda,

V/S.

RESPONDENTS: The Sub-Divisional Inspector(Pestal),  
Malavalli and two others.

To

1. Sri.M.S.Purushothama Rao, Advocate,  
No.497, Upstairs, Avenue Road,  
Bangalore-560 002.
2. Sri.M.Vasudeva Rao, Addl.Central  
Govt.Standing Counsel,High Court Bldg,  
Bangalore-560 001.

Subject:- Forwarding copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore-38.

---xxx---

Please find enclosed herewith a copy of the Order/  
Stay Order/Interim Order, passed by this Tribunal in the above  
mentioned application(s) on 09-03-1995.

Issued on  
17/03/95

18  
%  
for

DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH; ;BANGALORE

MA 116/95

VR(MA)/ANV(MJ)

09.3.1995

ORDERS ON M.A.116/95

On 6.3.95 we had directed the department to withdraw the memo dated 2/4.3.95 and to reinstate Shri Honne Gowda with immediate effect. The department had complied with the direction and Shri M.V.Rao, the learned standing counsel tells us that the applicant had been reinstated. He also produces the relevant record to show that the department had passed orders in the file on 28th February, 95 terminating the services of Shri Honnegowda. The post office is situated at some distance from Mandya and while the actual termination took place on 4.3.95 the office was not aware that there is an MA is pending before this Tribunal for stay of our order dated 30.1.95. In view of the position as brought out by the learned standing counsel, no further action is required in the matter of termination of the services of the applicant on 4.3.95 when the MA had come up before us on 2.3.95.

Contd...2.



2. In this M.A the applicant prays for stay of our order so that he can approach the Supreme Court, <sup>so far</sup> ~~directly~~ that he can continue in the same post. Shri Purushothama Rao tells us that the applicant is taking steps for filing an appeal before the Supreme Court and that he is already in touch with an advocate in Delhi to move the Supreme Court. He also draws our attention to the fact that the Tribunal had granted stay in August, 94 and it had continued till the disposal of the matter finally on 30.1.95. In view of this position, he tells that we may grant about 20 days time for the applicant to move the Supreme Court against our orders. Shri M.V.Rao for the department submits that no statutory provisions are available empowering the Tribunal to grant stay in case where a matter has already been disposed. He also submits that the applicant had not moved this Tribunal seeking stay of the order, when the order was pronounced and the applicant had taken very long time before approaching this Tribunal for stay.

3. We hold that this M.A. is maintainable and keeping in view of the facts of the case and as the prayer is for only for a short date, we direct that Shri Honnegowda's services will not be terminated till 24th March, 1995. If the applicant is not able to produce any direction from the Supreme Court staying

our judgement dated 30.1.95 by that date, this direction will automatically stand vacated on 24.3.95. Accordingly M.A.116/95 is allowed.

Sd/-

(A.N.VUJJANARADHYA)

MEMBER (J)

Sd/-

(V.RAMAKRISHNAN)

MEMBER (A)



TRUE COPY

27/3/95  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Miscellaneous Appln. No. 205/1995 in

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE - 560 038.

Dated: 9 MAY 1995

APPLICATION NO. 1226 of 1994.

APPLICANTS: Sri. Honne Gowda,

V/S.

RESPONDENTS: The Sub-Divisional Inspector(postal),  
Mallavalli-571430, and two others.

To

1. Sri. P. Changalaraya Reddy, Advocate,  
No. 113-F, Fifth Floor, Central Chambers.  
Gandhinagar, Bangalore-560 009.

2.

Sri. M. Vasudeva Rao, Additional Central  
Govt. Standing Counsel, High Court Bldg,  
Bangalore-560 001.

Subject:- Forwarding copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore-38.

---xxx---

Please find enclosed herewith a copy of the Order/  
Stay Order/Interim Order, passed by this Tribunal in the above  
mentioned application(s) on 26th April, 1995.

Issued on  
9/5/95

*May 9*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

In the Central Administrative Tribunal  
 Bangalore Bench  
 Bangalore

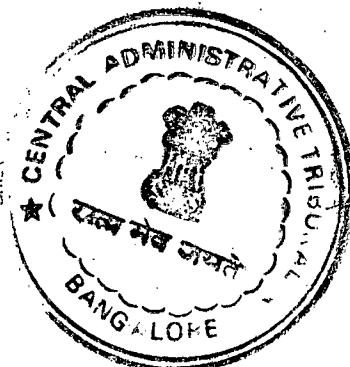
RA - 205/95 (or Gray)

in OA Application No. 1226 of 1994 -

Sri. Horne Gowda, 1/1. The Sub-Div. Insp (Postal) Malavalli

ORDER SHEET (Contd.)

Date	Office Notes	Orders of Tribunal
		<p>VR (RA)      26/4/95.</p> <p>Learn Shri P.C. Reddy      also prays for extension of      stay of our order for a further      period of two months for the      reason that even though      the applicant had taken      steps for filing the SLP, the      matter has not been listed      before the Supreme Court.      On the last occasion we      granted stay of our order      till 24-3-95 as we were      specifically given to under-      stand that before that      date the applicant would      have visited the Supreme      court and would have taken      steps to obtain stay of our      order. we had disposed of      the OA no. 1226/94 in      January, 95 and even      after a lapse of <del>one</del> than      three months there is nothing</p>



Date

Office Notes

Orders of Tribunal

to show (excepting for a brief letter) that effective and vigorous steps <sup>can be taken</sup> to get an order from the Supreme Court staying our order in O.S.R. No. 1226/94.

In the circumstances, there is no justification to grant any further stay.

M.A. 2-05/95 is accordingly disposed off; reserving the same

Sd/-

Meher (a)

TRUE COPY

14/05/1995  
Section Officer

Central Administrative Tribunal  
Bangalore Bench  
Bangalore

